

**Central Administrative Tribunal
Principal Bench**

**CP No. 296/2015
OA No. 330/2014**

New Delhi this the 17th day of September, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Urmila
W/o Naveen Kumar
D/o Krishan Kumar
R/o 31/13, NS Farm House,
Lampur, Narela,
Delhi-40
...Petitioner

(By Advocate: Shri JS Mann)

VERSUS

Shri Janak Diggal,
Chairman,
Delhi Subordinate Services Selection Board,
Through its Chairman, Govt. of NCT of Delhi,
F-18, Karkardooma, Institutional Area,
Delhi-110092
...Respondent

(By Advocate: Sh. Amit Anand)

ORDER (Oral)

By Mr. A.K. Bhardwaj, Member (J):

Mr. J.S. Mann, learned counsel for the petitioner, fairly submitted that the respondent has uploaded his marks on the website and the petitioner could not score the qualifying marks. According to him, the present CP has become infructuous and may be disposed of accordingly.

2. In view of the statement made by the learned counsel for the petitioner, the CP is dismissed. Notice issued to the respondent stands discharged.

**(Dr. B.K. Sinha)
Member (A)**

**(A.K. Bhardwaj)
Member (J)**

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